

**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 83/241-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE COMPANY: Saarthak Vanijya India Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 241/244 of the Companies Act 2013

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------|--------------------|-----------------------|------------------|
| <u>1.</u>      | Anil Kumar  | PCS                | Petitioner            | Anil K.          |
| <u>2.</u>      | R K TANDON  | PCS                | Respondent            | R. K. Tandon     |

Order dated 20.04.2017

CP No. 83/241-244/ALD/2016 Saarthak Vanijya India Pvt Ltd

Parties are represented by their respective counsel. In the present matter the impleading application on behalf of GS Hind Majdoor Sabha has already been disposed of and the intervener has been granted liberty to watch the proceedings so as to protect the interest of the workers involved, If involved in the present company petition. Hence the intervention application stands disposed of with such observation the case is now fixed for the final hearing in the present matter. Meanwhile interim direction given by the order dated 07.11.2016 read with order dated 21.11.2016 to be continued.

The matter be listed on 24.05.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)